

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.232  
CP/19(AHM)2022

**Proceedings under Section 73(4) & 76(2) of Co. Act, 2013**

**IN THE MATTER OF:**

Muljibhai Karamshibhai Patel & Anr  
V/s  
Aditya Ultra Steel Ltd

.....Applicant

.....Respondent

**Order delivered on 15/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant :Mr. Chetan Patel, Ld. PCS  
For the Respondent :Ms. Gauri Sethi, Ld. Adv. for Mr. Ravi Pahwa, Ld. Adv.

**ORDER**

A request for adjournment has been made by the learned proxy counsel for the respondent.

In view of the request made by the respondent, the matter stands adjourned.

Re-list on 29.02.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**